Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jan/202223/21 **DATED:** 07/02/2023

Please Note

I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jan/202223/21 dated 07/02/2023 of Norms Committee - II for the year 2022-23 was held on 07/02/2023 under the Chairmanship of Akash Taneja,Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R. K. Jaiswal, D.O.	DHI
2	Shri Rahul Bhardwaj, AD	MSME
3	Shri S. K. Jain, Consultant	DPIIT
4	Dr K. K. Soundra Pandian, Scientist 'E'	MeitY
5	Shri V.C. Agarwal, Consultant (TEC-3)	Technical Consultant, DGFT

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6	Shri Shaish Kumar, Consultant (TEC-1)	Technical Consultant, DGFT
7	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

Sl. No.	**Name & Designation**	**Department**
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

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Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004066AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant has submitted certain documents related to AA No. 1110028486 dated 04.02.2019. Further, the Committee noted that this is a review application filed by the applicant and no record has been found against the said AA Number. Further, the applicant via letter dated 04.11.2022 informed that they have obtained AA No. 1110028486 dated 04.02.2019 under "No Norms Basis' from DGFT RA, Bhopal under file No. 11/24/040/00025/AM19 dated 24.01.2019 and now AA number not appearing in application which seems to be website/ software/interface problem. However, the case was referred to DHI for examination & comments and DHI has given comments via email dated 07.02.2023. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per comments of DHI vide F. No. DES-2/1110028486/2023-TSW dated 07.02.2023 as under:

For Export item at Sl. No. 1:

1. Import items at Sl. No. 1, 2, 3 & 4 may be allowed as per SION C-155.
2. Import item at Sl. No. 5 may be allowed on net content basis.
3. Import items at Sl. No. 7, 8 & 9 may be allowed on net to net basis with accountability clause.

For Export item at Sl. No. 2:

1. Import items at Sl. No. 1, 2, 3 & 4 may be allowed as per SION C-283.
2. Import items at Sl. No. 5 & 6 may be allowed on net content basis.
3. Import items at Sl. No. 7, 8 & 9 may be allowed on net to net basis with accountability clause.

For Export item at Sl. No. 3:

1. Import item at Sl. No. 2, 3 & 4 may be allowed on repeat basis as approved for AA 1110028166.
2. Import items at Sl. No. 7 & 8 may be allowed on net to net basis with accountability clause.

For Export item at Sl. No. 4:

1. Import items at Sl. No. 2, 3 & 4 may be allowed on repeat basis as approved for AA 1110028166.
2. Import item at Sl. No. 8 may be allowed on net to net basis with accountability clause.

For Export item at Sl. No. 5:

1. Import items at Sl. No. 2, 3 & 4 may be allowed on repeat basis as approved for AA 1110028166.

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2. Import item at Sl. No. 7 may be allowed on net to net basis with accountability clause.

Note: RA concerned must ensure the applicability and validity of all the documents of the firm before issuance of EODC as no record has been found against AA No. 1110028486 dated 04.02.2019 on DGFT BO Portal. Further RA shall also ensure that no court case or ECA case is pending against the subject license either in RA or in Hqrs.

RA concerned may take suitable consequential action accordingly.

Case No.	2 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004456AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of NC of meeting dated 19.12.2022. Therefore, the Committee decided to wait for the report of Special Committee.

The case stands deferred.

Case No.	3 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000345AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of NC of meeting dated 07.11.2022. Therefore, the Committee decided to wait for the report of Special Committee.

The case stands deferred.

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Case No.	4 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00002219AM23
RA File Number	042404000147 AM21
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant has mentioned in Appendix-4E that they have applied the subject AA under Self-Declaration Under Para -4.07 of HBP but in Chartered Engineer Certificate (Appendix-4K), it is on Self-Ratification Scheme under Para-4.07A. Therefore, the Committee decided to seek **clarification** from the applicant as to whether proposal is under Self-Declaration Scheme (4.07) or Self-Ratification Scheme (4.07A) of HBP.

The case stands deferred.

Case No.	5 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004161AM23
RA File Number	039404000619 AM21
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was rejected in the NC meeting dated 22.02.2022due to non-submission of reply of deficiency letter. Now, the applicant has requested for fixation of ad-hoc norms. The case was referred to DPIIT for examination & comments. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms asper comments of DPIIT vide U.O. No. P-47011/107/2019-TSW dated 03.03.2022 received via email dated 03.03.2022.

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well

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as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TE CONNECTIVITY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00002853AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of NC of meeting dated 07.11.2022. Therefore, the Committee decided to wait for the report of Special Committee.

The case stands deferred.

Case No.	7 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TRAFOMEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00237937AM22
RA File Number	072404000216 AM13
Licence No and Date	0710090674/11/09/2012

Norms Committee Decision:

The Committee considered the case as per agenda and heard the firm's representatives during personal hearing held during the NC meeting. The firm's representatives explained the case before Norms Committee in detail. Further, the Committee directed the firm's representatives to submit following

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information for examination of the case:

1. Specification & rating of export product.
2. Quantity of import items are not matching with export item quantity. To be clarified.
3. Details of weight balancing etc.

The case stands deferred.

Case No.	8 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004352AM23
RA File Number	318304000001 AM15
Licence No and Date	3110063479/11/04/2014

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved in the NC meeting No. 07/81 dated 14.07.2015 as per comments of C&PC. Further, the applicant had applied for reviewing the ad-hoc norms and the case was rejected by NC in meeting dated 03.10.2019 as per advice of Consultant (TEC-1). The applicant's request of reviewing the case was also rejected by NC in its meeting dated 10.08.2022 due to non-submission of reply of deficiency letter. Now, again the applicant has requested for revision of ratified ad-hoc norms. The case was referred to Consultant (TEC-1) for examination & comments. Consultant (TEC-1) has given the comments via email dated 19.12.2022 wherein it has been stated that earlier this case was approved by the NC with 9 % wastage in actual wastage was allowed only 6 % (on solid content basis). Further, as per details of manufacturing process given by the applicant, the item is produced by coating two times of adhesive and hardner and two times lamination. Moreover, wastage occurs on setting of machine, initial start-up, width difference of substrate and final slitting of desired with of roll. The applicant has also given consumption certificate for the subject AA No. from the concerned central excise. The matter was deliberated in the meeting and after due deliberation, the Committee decided to **revise** the ratified ad-hoc norms as per comments of Consultant (TEC-1) as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76072090	ALU - ALU (CFB) Foil	400000 Number	1	39209299	OPA (Oriented Polyamide Film)	131.65Kgs

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	(Venus) (**Weight = 1000 Kgs)**				of relevant thickness	
			2	39204900	PVC Film of relevant thickness	388.11Kgs
			3	76071190	Aluminium Foil of relevant micron	588.48Kgs
			4	35069190	Polyurethane Adhesive with 60% Solids	64.38Kgs
			5	35069190	Polyurethane Hardner with 60% solids	1.25Kgs

RA concerned may take suitable consequential action accordingly.

Case No.	9 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000879AM23
RA File Number	072404000002 AM15
Licence No and Date	0710104026/12/05/2014
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	10 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023

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and Date	
HQ File Number	HQRNORM REVIW00004398AM23
RA File Number	072404000046 AM15
Licence No and Date	0710104232/20/05/2014
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	11 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004392AM23
RA File Number	072404000370 AM15
Licence No and Date	0710107425/14/01/2015
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	12 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004312AM23
RA File Number	342404000123 AM16
Licence No and Date	3410041397/23/07/2015
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	13 / NC/2/MEET/Jan/202223/21

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Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004192AM23
RA File Number	172404000032 AM17
Licence No and Date	1710006354/09/06/2016
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	14 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000949AM23
RA File Number	052404000275 AM17
Licence No and Date	0510399673/09/09/2016
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	15 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000045AM23
RA File Number	318304000099 AM17
Licence No and Date	3110066383/25/10/2016
Norms Committee Decision: Case deferred for comments of TE.	

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Case No.	16 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	PUNJAB STAINLESS STEEL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004622AM23
RA File Number	052404000441 AM17
Licence No and Date	0510400631/06/12/2016

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	17 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TRAFOMEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	018105001065AM19
RA File Number	072404000329 AM17
Licence No and Date	0710110958/12/01/2017

Norms Committee Decision:

The Committee considered the case as per agenda and heard the firm's representatives during personal hearing held during the NC meeting. The firm's representatives explained the case before Norms Committee in detail. Further, the Committee directed the firm's representatives to submit following information for examination of the case:

1. Specification & rating of export product.
2. Quantity of import items are not matching with export item quantity. To clarify.
3. Details of weight balancing etc.

The case stands deferred.

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Case No.	18 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004643AM23
RA File Number	072404000009 AM18
Licence No and Date	0710111423/19/04/2017

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	19 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	HASTALLOY INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004065AM23
RA File Number	262404000005 AM18
Licence No and Date	2610012798/26/05/2017

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved by NC in meeting dated 15.05.2019 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to consultant (TEC-3) for examination & comments. The comments from Consultant (TEC-3) received via email dated 05.02.2023 wherein it is stated that the applicant has now clarified that the export product are machined casting and hence, the fixed ad-hoc norms [1.03 MT/MT content in the export product] may be revised. Therefore, as per comments of Consultant (TEC-3), the Committee decided to revise the ad-hoc norms as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73259930	**Machined** Alloy Steel Castings ({ASTM A560 Grade 50Cr - 50Ni - Nb})	104.25 MT	1	75021000	Nickel (Grade 99%)	1.10Kgs/Kg content in the export product
			2	81122100	Chromium (Grade 99%)	1.10Kgs/Kg content in the export product

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Note:

1. **The word "Machined" may be prefixed with the description of the export product.**
2. **Import of materials will be in primary form.**

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TRAFOMEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	018105001080AM19
RA File Number	072404000296 AM18
Licence No and Date	0710112727/23/01/2018

Norms Committee Decision:

The Committee considered the case as per agenda and heard the firm's representatives during personal hearing held during the NC meeting. The firm's representatives explained the case before Norms Committee in detail. Further, the Committee directed the firm's representatives to submit following information for examination of the case:

1. Specification & rating of export product.
2. Quantity of import items are not matching with export item quantity. To clarify.
3. Details of weight balancing etc.

The case stands deferred.

Case No.	21 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DESHMUKH LEAD PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004034AM23

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RA File Number	039404001032 AM18
Licence No and Date	0310819722/12/03/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments.

The case stands deferred.

Case No.	22 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000777AM23
RA File Number	342404000336 AM18
Licence No and Date	3410043984/21/03/2018

Norms Committee Decision:

Case deferred for opinion of PIC/PRC.

Case No.	23 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000784AM23
RA File Number	342404000399 AM18
Licence No and Date	3410044027/09/04/2018

Norms Committee Decision:

Case deferred for opinion of PIC/PRC.

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Case No.	24 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000759AM23
RA File Number	342404000388 AM18
Licence No and Date	3410044026/09/04/2018
Norms Committee Decision: Case deferred for opinion of PIC/PRC.	

Case No.	25 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000760AM23
RA File Number	342404000398 AM18
Licence No and Date	3410044028/09/04/2018
Norms Committee Decision: Case deferred for opinion of PIC/PRC.	

Case No.	26 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000782AM23
RA File Number	342404000382 AM18
Licence No and Date	3410044066/19/04/2018
Norms Committee Decision:	

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for opinion of PIC/PRC.

Case No.	27 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00001764AM23
RA File Number	052404000153 AM19
Licence No and Date	0510406879/15/06/2018

Norms Committee Decision:

The Committee considered the case as per the agenda and noted the NC decision of meeting dated 19.12.2022 wherein it was decided to constitute a sub-committee to visit the firm's site to ascertain the manufacturing processes & scrap generation, to verify the import and export items, to assess the justification for claimed wastage and to recommend the admissible wastage percentage in respect of all such cases of the applicant. The Committee directed the Sub-Committee to expedite the matter.

The case stands deferred.

Case No.	28 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000783AM23
RA File Number	342404000063 AM19
Licence No and Date	3410044281/26/06/2018

Norms Committee Decision:

Case deferred for opinion of PIC/PRC.

Signature Not Verified

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Case No.	29 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00288857AM22
RA File Number	039504000048 AM19
Licence No and Date	0310821925/26/06/2018
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	30 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000761AM23
RA File Number	342404000116 AM19
Licence No and Date	3410044303/05/07/2018
Norms Committee Decision: Case deferred for opinion of PIC/PRC.	

Case No.	31 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00288869AM22
RA File Number	039504000121 AM19
Licence No and Date	0310822611/26/07/2018
Norms Committee Decision: Case deferred for comments of TE.	

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Case No.	32 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000772AM23
RA File Number	039404000273 AM19
Licence No and Date	0310822820/02/08/2018
Norms Committee Decision: Case deferred for opinion of PIC/PRC.	

Case No.	33 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MODISON LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004104AM23
RA File Number	039504000439 AM19
Licence No and Date	0310822894/07/08/2018
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	34 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000769AM23
RA File Number	039404000218 AM19
Licence No and Date	0310822970/10/08/2018
Norms Committee Decision:	

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Case deferred for opinion of PIC/PRC.

Case No.	35 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00001550AM23
RA File Number	039404000483 AM19
Licence No and Date	0310823504/04/09/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved in M. No. 11/81-ALC2/2018 dated 30.01.2019 on the recommendation of Consultant (TEC-3). Further, it was noted that the applicant had applied for reviewing the ad-hoc norms and the Committee rejected the applicant's request in Meeting No. 24/81 dated 18.03.2020 on the ground that no justification was provided by the applicant for revision of ad-hoc norms. Now, again the applicant has applied to review the fixed ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. However, Consultant (TEC-3) informed that the applicant, in its letter, has referred to earlier decisions of NC and earlier similar cases were processed by DPIIT. Hence, the case may be referred to DPIIT. Therefore, the Committee decided to**refer the case to DPIIT for examination & comments as per advice of Consultant (TEC-3)**.

The case stands deferred.

Case No.	36 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000774AM23
RA File Number	342404000209 AM19
Licence No and Date	3410044555/08/10/2018

Norms Committee Decision:

Case deferred for opinion of PIC/PRC.

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Case No.	37 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000763AM23
RA File Number	342404000213 AM19
Licence No and Date	3410044556/08/10/2018
Norms Committee Decision: Case deferred for opinion of PIC/PRC.	

Case No.	38 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000773AM23
RA File Number	342404000221 AM19
Licence No and Date	3410044571/10/10/2018
Norms Committee Decision: Case deferred for opinion of PIC/PRC.	

Case No.	39 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000775AM23
RA File Number	342404000191 AM19
Licence No and Date	3410044570/10/10/2018
Norms Committee Decision:	

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Case deferred for opinion of PIC/PRC.

Case No.	40 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000766AM23
RA File Number	342404000073 AM19
Licence No and Date	3410044569/10/10/2018

Norms Committee Decision:

Case deferred for opinion of PIC/PRC.

Case No.	41 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00180704AM22
RA File Number	052304000339 AM19
Licence No and Date	0510408399/14/11/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted that Consultant (TEC-3) informed through BO Portal that the applicant via email dated 13.12.2022 has withdrawn their review request. Therefore, the Committee decided to confirm it from the applicant.

The case stands deferred.

Case No.	42 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred

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Location: DGFT(HQ)

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Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000776AM23
RA File Number	342404000306 AM19
Licence No and Date	3410044796/07/01/2019

Norms Committee Decision:

Case deferred for opinion of PIC/PRC.

Case No.	43 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TRAFOMEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00271204AM22
RA File Number	072404000260 AM19
Licence No and Date	0710114552/14/02/2019

Norms Committee Decision:

The Committee considered the case as per agenda and heard the firm's representatives during personal hearing held during the NC meeting. The firm's representatives explained the case before Norms Committee in detail. Further, the Committee directed the firm's representatives to submit following information for examination of the case:

1. Specification & rating of export product.
2. Quantity of import items are not matching with export item quantity. To clarify.
3. Details of weight balancing etc.

The case stands deferred.

Case No.	44 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023

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Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM REVIW00000690AM23
RA File Number	342404000034 AM20
Licence No and Date	3410045082/26/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	45 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000767AM23
RA File Number	342404000051 AM20
Licence No and Date	3410045140/15/05/2019
Norms Committee Decision:	
Case deferred for opinion of PIC/PRC.	

Case No.	46 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	018105000134AM20
RA File Number	042404000013 AM20
Licence No and Date	0410165741/20/06/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.11.2022 followed by reminders on 09.12.2022 & 24.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The case stands rejected.

Case No.	47 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	PRECISION METALS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004151AM23
RA File Number	039504000398 AM20
Licence No and Date	0310830840/06/08/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved by NC in meeting dated 30.12.2020 as per comments of Consultant (SKB). Now, the applicant has applied for review of the ratified ad-hoc norms. The case was referred to Consultant (SKB) for examination & comments. The comments from Consultant (SKB) received via email dated 10.01.2023. The matter was deliberated in the meeting and after due deliberation, the Committee decided to discuss it further for revision/amendment of ratified norms in the forthcoming NC meeting.

The case stands deferred.

Case No.	48 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00002754AM23
RA File Number	072404000137 AM20
Licence No and Date	0710115451/19/09/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 27.10.2022 followed by reminders on 11.11.2022 &26.11.2022 were issued to the applicant for providing certain information. Further, in this regard, reminders letter were issued to the applicant on 06.12.2022 & 10.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The case stands rejected.

Case No.	49 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	LSML PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00002952AM23
RA File Number	042404000078 AM20
Licence No and Date	0410166096/20/09/2019

Norms Committee Decision:

The Committee considered the case as per agenda and the TE has informed that the applicant reply letter dated 25.04.2022 is not complete. Therefore, the Committee decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Material balance sheet to arrive at the weight of export 9500Kg on the basis of raw material weight,component weight, indigenous material weight minus wastage.
2. List of components and consumables separately.
3. Details submitted do not indicate percentage ofnon-volatile matter in raw material.
4. To provide exact function of item at Sl. No. 27 and 28 (vacuum film,VAP membrane) in manufacturing.
5. Specification of item No. 50 (root kabel) and why is wastage 33 %?
6. Item No. 15,20, 42 &47 is PU thinner which is volatile in nature and wastage should be 100% and not 22.59 %. Please clarify.

The case stands deferred.

Case No.	50 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	LSML PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00002953AM23

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Location: DGFT(HQ)

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RA File Number	042404000102 AM20
Licence No and Date	0410166105/25/09/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was rejected in the NC meeting dated 30.03.2022 due to non-submission of reply of deficiency letter dated 25.03.2021. Now, the applicant has applied for reviewing the case with a request to fix ad-hoc norms. The case was referred to consultant (TEC-3) for examination & comments and as per comments of Consultant (TEC-3), the Committee decided to ask the applicant to furnish the following information:

1. Complete set of application (ANF-4A).
2. Complete information as per Appendix-4E.
3. A copy of reply of deficiency letter dated 25.03.2021.

The case stands deferred.

Case No.	51 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004597AM23
RA File Number	039504000741 AM20
Licence No and Date	0310832533/31/10/2019

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	52 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	018105000363AM20
RA File Number	022404000143 AM20
Licence No and Date	0210209635/20/12/2019

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.11.2022 was issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 10.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	53 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	PRECISION METALS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004152AM23
RA File Number	039504000918 AM20
Licence No and Date	0310833650/24/12/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved by NC in meeting dated 30.12.2020 as per comments of Consultant (SKB). Now, the applicant has applied for review of the ratified ad-hoc norms. The case was referred to consultant (SKB) for examination & comments. The comments from Consultant (SKB) received via email dated 10.01.2023. The matter was deliberated in the meeting and after due deliberation, the Committee decided to discuss it further for revision/amendment of ratified norms in the forthcoming NC meeting.

The case stands deferred.

Case No.	54 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004826AM23
RA File Number	052404000759 AM20
Licence No and Date	0510413875/13/03/2020

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Norms Committee Decision:

The Committee considered the case as per the agenda and noted the NC decision of meeting dated 19.12.2022 wherein it was decided to constitute a sub-committee to visit the firm's site to ascertain the manufacturing processes & scrap generation, to verify the import and export items, to assess the justification for claimed wastage and to recommend the admissible wastage percentage in respect of all such cases of the applicant. The Committee directed the Sub-Committee to expedite the matter.

The case stands deferred.

Case No.	55 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	018105000565AM21
RA File Number	072404000056 AM21
Licence No and Date	0710116545/03/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 20.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue a **final reminder** to the applicant for furnishing the requisite information within 15days.

The case stands deferred.

Case No.	56 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	018105000574AM21
RA File Number	022404000018 AM21
Licence No and Date	0210209908/08/06/2020

Norms Committee Decision:

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Location: DGFT(HQ)

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The Committee considered the case as per agenda and noted that a deficiency letter dated 24.11.2022 followed by reminders on 09.12.2022, 24.12.2022 & 08.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 11.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	57 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SUMRIDHI ALUMINIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00000873AM23
RA File Number	052404000101 AM21
Licence No and Date	0510414397/15/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to wait for the Review Committee Report.

The case stands deferred.

Case No.	58 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	PRECISION METALS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004150AM23
RA File Number	039504000150 AM21
Licence No and Date	0310836679/15/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved by NC in meeting dated 30.12.2020 as per comments of Consultant (SKB). Now, the applicant has applied for review of the

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ratified ad-hoc norms. The case was referred to consultant (SKB) for examination & comments. The comments from Consultant (SKB) received via email dated 10.01.2023. The matter was deliberated in the meeting and after due deliberation, the Committee decided to discuss it further for revision/amendment of ratified norms in the forthcoming NC meeting.

The case stands deferred.

Case No.	59 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	018105000644AM21
RA File Number	022404000046 AM21
Licence No and Date	0210209991/21/07/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.11.2022 followed by reminder on 09.12.2022 was issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 11.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	60 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004559AM23
RA File Number	052304000084 AM21
Licence No and Date	0510414673/21/07/2020

Norms Committee Decision:

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Case deferred for comments of TE.

Case No.	61 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ASEEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	018105000669AM21
RA File Number	562404000013 AM21
Licence No and Date	5610005913/30/07/2020

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	62 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004190AM23
RA File Number	039504000261 AM21
Licence No and Date	0310837519/31/07/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 20.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue a **final reminder** to the applicant for furnishing the requisite information within 15days.

The case stands deferred.

Case No.	63 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred

Signature Not Verified

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20
Licence No and Date	0310838703/05/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to wait for the Review Committee Report.

The case stands deferred.

Case No.	64 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	018105000784AM21
RA File Number	022404000089 AM21
Licence No and Date	0210210142/06/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminder on 10.12.2022 & 25.11.2022 was issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 11.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	65 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

and Date	
HQ File Number	018105000786AM21
RA File Number	052404000337 AM21
Licence No and Date	0510415441/08/10/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	66 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SHREENATHJI INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	018105000795AM21
RA File Number	242404000056 AM21
Licence No and Date	2410043288/19/10/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	67 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MAYFAIR INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	018105000831AM21
RA File Number	039504000503 AM21
Licence No and Date	0310839387/06/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant informed through DGFT BO Portal that the subject AA Number has not been utilized by them as the export order got cancelled. Further, the applicant stated that they have applied for cancellation and closure of subject AA to RA, Mumbai. In this regard, an email was sent to the applicant & RA concerned on 06.09.2022 followed by reminder on 29.11.2022 through BO Portal. However, no reply/information has been received yet. Therefore, the Committee decided to send t**he final reminder** to the applicant for furnishing the requisite information.	

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Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The case stands deferred.

Case No.	68 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	RAINTECH INTERNATIONAL (INDIA)
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004056AM23
RA File Number	052404000418 AM21
Licence No and Date	0510415820/10/11/2020

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	69 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004197AM23
RA File Number	042404000125 AM21
Licence No and Date	0410167271/11/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 20.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue a **final reminder** to the applicant for furnishing the requisite information within 15days.

The case stands deferred

Case No.	70 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	018105000848AM21
RA File Number	042404000123 AM21
Licence No and Date	0410167269/11/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 29.11.2022 followed by reminders on 14.12.2022 &29.12.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	71 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00043876AM21
RA File Number	07AA04006097 AM21
Licence No and Date	0711000098/21/12/2020

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	72 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00045744AM21
RA File Number	05AA04020219 AM21
Licence No and Date	0511000401/23/12/2020

Norms Committee Decision:

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and decided to wait for the Review Committee Report.

The case stands deferred.

Case No.	73 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00051294AM21
RA File Number	03AA04014365 AM21
Licence No and Date	0311000564/31/12/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	74 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00052208AM21
RA File Number	03AA04014021 AM21
Licence No and Date	0311000356/01/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	75 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00053775AM21
RA File Number	03AA04012072 AM21
Licence No and Date	0311000623/04/01/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) & Consultant (TEC-3) given on BO Portal & via email dated 09.08.2022 as under:

1. The quantity of import item at Sl. No. 1 may be allowed **as 1.01Kgs/Kg content in the export product.**
2. The quantity of import items at Sl. No. 2 & 3 may be allowed **as 1.05Kgs/Kg content in the export product.**
3. The words "**Copolymer of PE AND PP**" may be added in the description of import item at Sl. No. 2.
4. **The export item i.e. Unarm Cu cable upto 1000 V of size & quantity should be as given in the application.**

RA concerned may take suitable consequential action accordingly.

Case No.	76 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00059819AM21
RA File Number	03AA04015765 AM21
Licence No and Date	0311000710/11/01/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	77 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00001992AM23
RA File Number	04AA04005092 AM21
Licence No and Date	0411000133/13/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.11.2022 followed by reminders on 09.12.2022, 24.12.2022 &08.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	78 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00061739AM21
RA File Number	07AA04007135 AM21
Licence No and Date	0711000289/13/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant vide letter dated 27.12.2022 has requested for some more time to furnish the reply of deficiency letter. However, no information has been received yet. Therefore, the Committee decided to send the **final reminder** to the applicant for furnishing the requisite information within 15days.

The case stands deferred.

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	79 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00062005AM21
RA File Number	07AA04007157 AM21
Licence No and Date	0711000301/13/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant vide letter dated 27.12.2022 has requested for some more time to furnish the reply of deficiency letter. However, no information has been received yet. Therefore, the Committee decided to send the **final reminder** to the applicant for furnishing the requisite information within 15days.

The case stands deferred.

Case No.	80 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00067167AM21
RA File Number	03AA04015312 AM21
Licence No and Date	0311000624/21/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination & comments as per the advice of Consultant (TEC-3).

Case No.	81 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00067834AM21
RA File Number	31AA04005515 AM21
Licence No and Date	3111000109/21/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	82 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00070094AM21
RA File Number	03AA04020035 AM21
Licence No and Date	0311001215/25/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	83 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00069627AM21
RA File Number	03AA04012296 AM21
Licence No and Date	0311000963/25/01/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) & Consultant (TEC-3) given on BO Portal & via email dated 09.08.2022 as under:

1. The quantity of import item at Sl. No. 1 & 2 may be allowed **as 1.01Kgs/Kg content in the export product.**

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

2. The quantity of import items at Sl. No. 3 to 6 may be allowed **as 1.05Kgs/Kg content in the export product.**
3. The words "**Aluminium Trihydrate**" may be added in the description of import item at Sl. No. 6.
4. **The export item i.e. Unarm Tinned Cu cable upto 1000 V of size & quantity should be as given in the application.**

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00072020AM21
RA File Number	02AA04007730 AM21
Licence No and Date	0211000217/28/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	85 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00074635AM21
RA File Number	07AA04007913 AM21
Licence No and Date	0711000400/01/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 20.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue a **final reminder** to the applicant for furnishing the requisite information within 15days.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The case stands deferred.

Case No.	86 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00075890AM21
RA File Number	09AA04004073 AM21
Licence No and Date	0911000249/03/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to refer the case to DHI for examination & comments.

The case stands deferred.

Case No.	87 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00081196AM21
RA File Number	05AA04029980 AM21
Licence No and Date	0511001209/10/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. List of items of import.
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

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Location: DGFT(HQ)

4. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
5. Use of export product.
6. Specific use/function of each item of import in export product.

The case stands deferred.

Case No.	88 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00081202AM21
RA File Number	09AA04003620 AM21
Licence No and Date	0911000291/10/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	89 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00002398AM23
RA File Number	04AA04005671 AM21
Licence No and Date	0411000272/16/02/2021

Norms Committee Decision:

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.11.2022 followed by reminders on 09.12.2022, 24.12.2022 & 08.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 12.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	90 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00084906AM21
RA File Number	04AA04006570 AM21
Licence No and Date	0411000320/16/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	91 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00085757AM21
RA File Number	04AA04006831 AM21

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

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Licence No and Date	0411000346/17/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	92 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00091459AM21
RA File Number	05AA04035008 AM21
Licence No and Date	0511001421/24/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 20.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue a **final reminder** to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	93 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00093017AM21
RA File Number	04AA04005542 AM21
Licence No and Date	0411000296/26/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm, in its letter dated 15.10.2021, has also mentioned that they have applied the subject licence under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda	

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Location: DGFT(HQ)

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and to send it to the concerned RA for necessary action.

RA concerned may take suitable action accordingly

Case No.	94 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	R. V. RAIL PRODUCTS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00002610AM23
RA File Number	02AA04000218 AM22
Licence No and Date	0211000515/07/04/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	95 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004366AM23
RA File Number	07AA04002059 AM22
Licence No and Date	0711000970/26/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** along with following information/documents in the forthcoming NC meeting as per comments given by the TE:

1. Uniform wastage of 8% is shown in all glass fibre items and 7% wastage is shown in all chemical items which are not possible since it depend upon profile of blade and specification of chemical item.
2. Percentage of non-volatile matter shown as nil in certain import item which seems to be wrong. Please clarify.
3. Specification of chemical items and cutting pattern of glass fibre.

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The case stands deferred.

Case No.	96 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004600AM23
RA File Number	07AA04002079 AM22
Licence No and Date	0711001089/13/05/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	97 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004831AM23
RA File Number	05AA04012236 AM22
Licence No and Date	0511002638/17/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and the matter was deliberated in the meeting. After due deliberation, the Committee noted that there are many fresh cases and review cases of the applicant and they are claiming for higher wastages with justification. Hence, the Committee decided to constitute a sub-committee comprising of Consultant (DPIIT), Consultant (SKB), TE, DHI and DDG (SKD) to visit the firm's site to ascertain the manufacturing processes & scrap generation, to verify the import and export items, to assess the justification for claimed wastage and to recommend the admissible wastage percentage in respect of all such cases of the applicant.

The case stands deferred.

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Case No.	98 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004639AM23
RA File Number	03AA04012394 AM22
Licence No and Date	0311004147/30/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved in the NC meeting dated 20.09.2022 as per comments of Consultant (TEC-1). Further, the applicant had applied for reviewing the ad-hoc norms. Now, the applicant has requested for revision of ratified ad-hoc norms. The case was referred to Consultant (TEC-1) for examination & comments and Consultant (TEC-1) has given the comments on BO Portal stating that on the request of applicant unit in '**Kg**' may be amended to '**Number**'. The matter was deliberated in the meeting and after due deliberation, the Committee decided to **revise** the ratified ad-hoc norms as per comments of Consultant (TEC-1) as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85235290	ID Card Cambodia (Size 85.6x 54.0mm)	2800000 Number	1	39204900	Pre Printed PVC Sheet (295x440 mm)330 Micron	1.05 No/No
			2	39206290	Overlay (Transparent PVC Sheet (295x440 mm) 80 Micron	1.05 No/No
			3	39199090	Holographic Hot Stamping Foil (23 Micron)	1.05 No/No
			4	85423100	Module (13mmx12 mm)	1.005 No/No

RA concerned may take suitable consequential action accordingly.

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Case No.	99 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00105661AM22
RA File Number	09AA04003279 AM22
Licence No and Date	0911000999/02/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	100 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00001994AM23
RA File Number	04AA04003795 AM22
Licence No and Date	0411001041/24/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 29.11.2022 followed by reminders on 14.12.2022 & 29.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 12.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

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The case stands rejected.

Case No.	101 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00147600AM22
RA File Number	04AA04014281 AM22
Licence No and Date	0411001192/26/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022 & 08.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	102 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00152698AM22
RA File Number	02AA04017663 AM22
Licence No and Date	0211001021/03/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB)for

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examination & comments.

The case stands deferred.

Case No.	103 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00153349AM22
RA File Number	05AA04067325 AM22
Licence No and Date	0511003977/03/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to wait for the Review Committee Report.

The case stands deferred.

Case No.	104 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00153919AM22
RA File Number	05AA04062578 AM22
Licence No and Date	0511003984/04/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to wait for the Review Committee Report.

The case stands deferred.

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Case No.	105 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00153929AM22
RA File Number	09AA04007727 AM22
Licence No and Date	0911001312/04/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	106 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00154858AM22
RA File Number	05AA04064722 AM22
Licence No and Date	0511004021/05/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to wait for the Review Committee Report.

The case stands deferred.

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Case No.	107 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00155483AM22
RA File Number	04AA04020292 AM22
Licence No and Date	0411001258/06/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. To clarify the input material used.
2. Weight of the product at various intermediate stages (Eg. before or after cold heading, thread rolling).
3. Detail technical note on manufacturing process including the relevant flow sheet.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported /procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	108 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00155629AM22
RA File Number	04AA04016525 AM22
Licence No and Date	0411001259/06/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted the case was referred to Consultant (TEC-3)

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for his opinion on the comments of DPIIT vide U. O. No. P-47011/119/2019-TSW dated 17.05.2022 given via email dated 17.05.2022.The matter was deliberated in the meeting and as per advice of Consultant (TEC-3), the Committee decided to fix the ad-hoc norms as per comments of DPIIT dated 17.05.2022 as under:

1. Words "**containing 392.15 MT of Beam/Section**" may be suffixed with the description of export item.
2. Import item at Sl. No. 1 shall be of relevant grade and size as content/utilized in the export item.
3. Quantities of import item at Sl. No. 1 may be allowed as 1.02Kgs/Kg content in the export items.

RA concerned may take suitable consequential action accordingly.

Case No.	109 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00155747AM22
RA File Number	04AA04019002 AM22
Licence No and Date	0411001277/06/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	110 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred

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Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00158238AM22
RA File Number	05AA04068040 AM22
Licence No and Date	0511004068/09/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detail technical note on manufacturing process including the relevant flow sheet.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. Scrap details.

The case stands deferred.

Case No.	111 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00158556AM22
RA File Number	05AA04068063 AM22
Licence No and Date	0511004071/10/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to wait for the Review Committee Report.

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The case stands deferred.

Case No.	112 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00159676AM22
RA File Number	05AA04069327 AM22
Licence No and Date	0511004097/11/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to wait for the Review Committee Report.

The case stands deferred.

Case No.	113 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00162224AM22
RA File Number	03AA04051215 AM22
Licence No and Date	0311006153/13/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detailed dimensions of import & export product.
2. As per Appendix-4E, applied wastage is 8%,however, total wastage shown in flow chart is

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0.26%. Please clarify.

3. As per production data of past three year, it is observed that total production is matching with quantity consumed. Hence, the wastage may be calculated as Nil. Please provide clarification.
4. To provide justification for stage-wise wastage.

The case stands deferred.

Case No.	114 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00163987AM22
RA File Number	32AA04016918 AM22
Licence No and Date	3211001450/16/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 06.02.2023 as under:

1. The quantity of import items at Sl. No. 1 & 3 may be allowed **on net to net basis.**
2. The quantity of import items at Sl. No. 1 & 3 may be allowed **on net to net basis as per GN-4.**
3. The word **"Cable"** may be added in the description of import item at Sl. No. 1.

RA concerned may take suitable consequential action accordingly.

Case No.	115 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00164582AM22
RA File Number	05AA04070935 AM22

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Licence No and Date	0511004156/17/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to wait for the Review Committee Report.

The case stands deferred.

Case No.	116 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00165307AM22
RA File Number	05AA04070749 AM22
Licence No and Date	0511004169/18/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to wait for the Review Committee Report.

The case stands deferred.

Case No.	117 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	FERRA AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00165651AM22
RA File Number	07AA04004889 AM22
Licence No and Date	0711001737/18/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to refer the case to DHI for examination &

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comments.

The case stands deferred.

Case No.	118 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00166642AM22
RA File Number	05AA04071487 AM22
Licence No and Date	0511004235/19/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	119 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00168201AM22
RA File Number	03AA04057783 AM22
Licence No and Date	0311006324/23/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	120 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023

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and Date	
HQ File Number	HQRNORM APPLY 00169783AM22
RA File Number	34AA04006658 AM22
Licence No and Date	3411001001/24/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Complete set of application (ANF-4A).
2. Complete information as per Appendix- 4E.

The case stands deferred.

Case No.	121 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00169668AM22
RA File Number	09AA04010134 AM22
Licence No and Date	0911001414/24/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	122 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

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Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00169781AM22
RA File Number	34AA04006705 AM22
Licence No and Date	3411001000/24/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Complete set of application (ANF-4A).
2. Complete information as per Appendix- 4E.

The case stands deferred.

Case No.	123 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	LEONI CABLE SOLUTIONS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00170417AM22
RA File Number	31AA04025665 AM22
Licence No and Date	3111000546/25/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 06.02.2023 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
85446090	Betaflam Solar 125 RV FLEX 6 SQMM 1500 V DC Cable (-)	1080000 Meter	74081190	Copper Wire Rod 8mm of EC Grade	Net content in export item plus 1% wastage

RA concerned may take suitable consequential action accordingly.

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

Case No.	124 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00171365AM22
RA File Number	05AA04072812 AM22
Licence No and Date	0511004336/26/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to wait for the Review Committee Report.

The case stands deferred.

Case No.	125 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	RATNAVEER PRECISION ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00172253AM22
RA File Number	34AA04006783 AM22
Licence No and Date	3411001033/27/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Maximum & minimum ID/OD ratio of washers to be exported under this AA.
2. Maximum & minimum OD of washers to be exported under this AA.
3. Range of thickness of sheet required to meet export order.
4. No. of sizes of washers to be exported under this AA.
5. Complete set of application (ANF-4A).

The case stands deferred.

Signature Not Verified

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	126 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00172341AM22
RA File Number	04AA04022634 AM22
Licence No and Date	0411001376/27/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	127 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00172347AM22
RA File Number	09AA04010782 AM22
Licence No and Date	0911001435/27/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The case stands rejected.

Case No.	128 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00172358AM22
RA File Number	03AA04068850 AM22
Licence No and Date	0311006506/27/08/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	129 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	LORBAX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00172450AM22
RA File Number	05AA04072432 AM22
Licence No and Date	0511004377/27/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Specific items of export with quantity in number & weight of each item.
2. Sheet layout diagram of the material indicating the wastage during blanking, for each item of export.

The case stands deferred.

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

Case No.	130 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00173913AM22
RA File Number	56AA04004297 AM22
Licence No and Date	5611000468/31/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. A copy of complete set of application (ANF-4A).
2. Detailed information as Appendix- 4E.

The case stands deferred.

Case No.	131 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00173914AM22
RA File Number	56AA04001249 AM22
Licence No and Date	5611000470/31/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Complete set of application (ANF-4A).
2. Complete information as per Appendix- 4E.

The case stands deferred.

Signature Not Verified

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	132 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00174278AM22
RA File Number	03AA04068897 AM22
Licence No and Date	0311006584/31/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to refer the case to DHI for examination & comments.

The case stands deferred.

Case No.	133 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00174580AM22
RA File Number	03AA04071162 AM22
Licence No and Date	0311006601/01/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Import item is a component but per unit requirement is given in fraction. Please clarify.

The case stands deferred.

Case No.	134 / NC/2/MEET/Jan/202223/21

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case Status	Case Approved
Party Name	RATNAVEER PRECISION ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00175818AM22
RA File Number	34AA04006850 AM22
Licence No and Date	3411001055/02/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 3410045719 dated 18/12/2019 as per comments of Consultant (TEC-3) given via email dated 07.02.2023 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73269099	Stainless Steel Hooks (Vario Hooks) Grade-304 With Nuts & Screws Thickness 4 mm To 8 mm (All Other Articles Of Iron/Steel Nes Other Steering Or Rudder Equipment For Ships And Boats, N.E.S.)	200000 Kgs	72199090	Prime Quality Stainless Steel Coils/ Sheets/ Plates/Strip of Relevant Grade-304. Thickness 4 mm To 8 mm	1.19Kgs/Kg content in the export product

Note: Grade of steel to be imported will be same as used in export product.

Case No.	135 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00176276AM22
RA File Number	07AA04024946 AM22
Licence No and Date	0711001833/03/09/2021
Norms Committee Decision:	

Signature Not Verified

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

Case deferred for comments of TE.

Case No.	136 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00176513AM22
RA File Number	56AA04004034 AM22
Licence No and Date	5611000484/03/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. A copy of complete set of application (ANF-4A).
2. Detailed information as Appendix- 4E.

The case stands deferred.

Case No.	137 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00177795AM22
RA File Number	07AA04024869 AM22
Licence No and Date	0711001859/06/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments.

The case stands deferred.

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

Case No.	138 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SAMVARDHANA MOTHERSON INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00184785AM22
RA File Number	05AA04082160 AM22
Licence No and Date	0511004767/15/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted the NC decision of meeting dated 20.09.2022. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming meeting.

The case stands deferred.

Case No.	139 / NC/2/MEET/Jan/202223/21
Case Status	Case Withdrawn
Party Name	R.K. TEXPARTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00184787AM22
RA File Number	24AA04010291 AM22
Licence No and Date	2411000877/15/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant has informed that they have surrendered the subject AA at RA, Rajkot. Therefore, the Committee decided to withdraw the case from agenda.

Case No.	140 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00188725AM22
RA File Number	05AA04083423 AM22
Licence No and Date	0511004825/20/09/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	141 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004370AM23
RA File Number	07AA04036320 AM22
Licence No and Date	0711002153/14/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** along with following information/documents in the forthcoming NC meeting as per comments given by the TE:

1. Uniform wastage of 8% is shown in all glass fibre items and 7% wastage is shown in all chemical items which are not possible since it depend upon profile of blade and spec of chemical item.
2. Percentage of non-volatile matter shown as nil in certain import item which seems to be wrong. Please clarify.
3. Specification of chemical items and cutting pattern of glass fibre.

The case stands deferred.

Case No.	142 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00002943AM23

Signature Not Verified

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
2. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
3. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
4. To provide the per unit requirement in excel sheet.
5. Share the details in excel sheet in the below format:

Export Item Sl. No.	Export Item	Export Item Description	Qty of Export Item (Nos)	Import SL. No.	Component Item	Component Description	Import Item Category	UOM	Per unit Quantity without wastage	Wastage Claimed (%)	Qty applied for as per Advance Authorization

The case stands deferred.

Case No.	143 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00001995AM23
RA File Number	04AA04035723 AM22
Licence No and Date	0411001860/23/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 29.11.2022 followed by reminders on 14.12.2022 & 29.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 12.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

Signature Not Verified

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The case stands rejected.

Case No.	144 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00263458AM22
RA File Number	04AA04035750 AM22
Licence No and Date	0411001872/24/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/119/2019-TSW dated 29.12.2022 received via email dated 29.12.2022 as under:

1. Description of export item may be amended as " **Fabricated Steel Structure made out of MS/HR Beam & Angles**"
2. Import item at Sl. No.1 shall be of relevant grade and size as content/utilized in the export item.
3. Quantity of import item at Sl. No.1 may be allowed as 1.018 Kgs/Kg content in the export items.

RA concerned may take suitable consequential action accordingly.

Case No.	145 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004356AM23
RA File Number	07AX04000095 AM22
Licence No and Date	0711002739/28/12/2021
Norms Committee Decision:	

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This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and decided to call the applicant for personal hearing along with following information/documents in the forthcoming NC meeting as per comments given by the TE:

1. Uniform wastage of 8% is shown in all glass fibre items and 7% wastage is shown in all chemical items which is not possible, since it depend upon profile of blade and specification of chemical item.
2. Percentage of non-volatile matter shown as nil in certain import item which seems to be wrong. Please clarify.
3. Specification of chemical items and cutting pattern of glass fibre.

The case stands deferred.

Case No.	146 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004353AM23
RA File Number	07AX04000157 AM22
Licence No and Date	0711002843/10/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** along with following information/documents in the forthcoming NC meeting as per comments given by the TE:

1. Uniform wastage of 8% is shown in all glass fibre items and 7% wastage is shown in all chemical items which are not possible since it depend upon profile of blade and specification of chemical item.
2. Percentage of non-volatile matter shown as nil in certain import item which seems to be wrong. Please clarify.
3. Specification of chemical items and cutting pattern of glass fibre.

The case stands deferred.

Case No.	147 / NC/2/MEET/Jan/202223/21

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	RPK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00338931AM22
RA File Number	31AX04000055 AM22
Licence No and Date	3111000939/01/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	148 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00338932AM22
RA File Number	05AX04000634 AM22
Licence No and Date	0511008470/01/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	149 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00340560AM22
RA File Number	06AX04000073 AM22
Licence No and Date	0611001123/02/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	150 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00340594AM22
RA File Number	02AX04000123 AM22
Licence No and Date	0211001914/02/02/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	151 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00340154AM22
RA File Number	04AX04000167 AM22
Licence No and Date	0411002550/02/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings

Signature Not Verified

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

etc. The case stands deferred.

Case No.	152 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00340228AM22
RA File Number	05AX04000733 AM22
Licence No and Date	0511008501/02/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-1) for examination & comments. The case stands deferred.	

Case No.	153 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Brief note about the export products.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

The case stands deferred.

Case No.	154 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00341629AM22
RA File Number	05AX04000780 AM22
Licence No and Date	0511008547/03/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	155 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00342484AM22
RA File Number	02AX04000124 AM22
Licence No and Date	0211001919/03/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	156 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00343640AM22
RA File Number	02AX04000130 AM22

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Licence No and Date	0211001924/04/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	157 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00343727AM22
RA File Number	04AX04000180 AM22
Licence No and Date	0411002585/04/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	158 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00345886AM22
RA File Number	03AX04000879 AM22
Licence No and Date	0311011166/07/02/2022
Norms Committee Decision:	

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/16/2023-TSW dated 06.02.2023 received via email dated 06.02.2023 as under:

1. Quantity of import item at Sl. No.1 (Billets of relevant grade of Steel) may be allowed as 1.045 Kgs/Kg content in export item, taking clue from SION C-220.
2. Quantity of import item at Sl. No. 2 (Zinc) may be allowed as 227.50MT, taking clue from SION C-220.

RA concerned may take suitable consequential action accordingly.

Case No.	159 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	FABEX STEEL STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00347486AM22
RA File Number	09AX04000165 AM22
Licence No and Date	0911002484/08/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	160 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00347588AM22
RA File Number	34AX04000231 AM22
Licence No and Date	3411001780/08/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Case No.	161 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00359678AM22
RA File Number	03AX04001297 AM22
Licence No and Date	0311011560/18/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 28.11.2022 followed by reminders on 13.12.2022 & 28.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 12.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	162 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00379351AM22
RA File Number	56AX04000064 AM22
Licence No and Date	5611000824/08/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminders on 10.12.2022, 25.12.2022 & 09.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 12.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The case stands rejected.

Case No.	163 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00379353AM22
RA File Number	56AX04000080 AM22
Licence No and Date	5611000825/08/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminders on 10.12.2022, 25.12.2022 & 09.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 12.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	164 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00382005AM22
RA File Number	56AX04000067 AM22
Licence No and Date	5611000835/10/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminders on 10.12.2022, 25.12.2022 & 09.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 02.02.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

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Date: 14-Mar-2023 18:01:00
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Location: DGFT(HQ)

The case stands rejected.

Case No.	165 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00389094AM22
RA File Number	02AX04000203 AM22
Licence No and Date	0211002116/16/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminders on 10.12.2022, 25.12.2022 & 09.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	166 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00401515AM22
RA File Number	08AX04000610 AM22
Licence No and Date	0811004514/25/03/2022

Norms Committee Decision:

Case deferred for comments of TE.

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

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Case No.	167 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000006AM23
RA File Number	03AX04002098 AM22
Licence No and Date	0311013536/01/04/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	168 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000017AM23
RA File Number	05AX04001535 AM22
Licence No and Date	0511011542/01/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/145/2022-TSW dated 16.01.2023 received via email dated 16.01.2023 as under:

For Export Product No. 1:

1. Quantity of import item at Sl. No.1 (Aluminium Wire Rod) may be allowed as applied for i.e. 231724 Kg. as per Engineering Table-5.
2. Quantity of import item at Sl. No. 2 (XLPE compound) may be allowed as 1.05 Kgs/Kg content in export item No. 1.
3. Quantity of import item at Sl. No. 3 (PVC Resin) may be allowed as 1.05 Kgs/Kg content in export item No. l.

For Export Product No. 2:

1. Quantity of import item at Sl. No. 4 (Aluminium Wire Rod) may be allowed as applied for i.e. 24492

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Location: DGFT(HQ)

Kg taking clue from as per Engineering Table-5.

2. Quantity of import item at Sl. No. 5 (XLPE compound) may be allowed as 1.05 Kgs/Kg content in export item No. 2.
3. Quantity of import item at Sl. No.6 (PVC Resin) may be allowed as 1.05 Kgs/Kg content in export item No. 2.

RA concerned may take suitable consequential action accordingly.

Case No.	169 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000049AM23
RA File Number	03AX04002108 AM22
Licence No and Date	0311013581/04/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to refer the case to DHIfor examination & comments.

The case stands deferred.

Case No.	170 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000051AM23
RA File Number	04AX04000410 AM22
Licence No and Date	0411003027/04/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the

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Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	171 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000069AM23
RA File Number	07AX04000608 AM22
Licence No and Date	0711003608/05/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	172 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000076AM23
RA File Number	07AX04000533 AM22
Licence No and Date	0711003614/05/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to MeitY for examination & comments as per advice of Consultant (TEC-3). The case stands deferred.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
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Case No.	173 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000079AM23
RA File Number	07AX04000532 AM22
Licence No and Date	0711003615/05/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to refer the case to MeitY for examination & comments as per advice of Consultant (TEC-3).

The case stands deferred.

Case No.	174 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000089AM23
RA File Number	07AX04000531 AM22
Licence No and Date	0711003639/06/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to refer the case to MeitY for examination & comments as per advice of Consultant (TEC-3).

The case stands deferred.

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Location: DGFT(HQ)

Case No.	175 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000090AM23
RA File Number	07AX04000530 AM22
Licence No and Date	0711003640/06/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to refer the case to MeitY for examination & comments as per advice of Consultant (TEC-3).

The case stands deferred.

Case No.	176 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000126AM23
RA File Number	05AX04000019 AM23
Licence No and Date	0511011663/07/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.

The case stands deferred.

Case No.	177 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000140AM23
RA File Number	02AX04000007 AM23
Licence No and Date	0211002229/08/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	178 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000207AM23
RA File Number	02AX04000167 AM22
Licence No and Date	0211002253/12/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	179 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000208AM23
RA File Number	34AX04000038 AM23
Licence No and Date	3411002115/12/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	180 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000209AM23
RA File Number	34AX04000040 AM23
Licence No and Date	3411002116/12/04/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	181 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000203AM23
RA File Number	07AX04000567 AM22
Licence No and Date	0711003704/12/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 07.02.2023 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
72261100	CRGO Silicon Electrical Steel in Slit Coils Width of Export Item is Less Than 600 mm (Prime)	689 MT	72251100	CRGO Electrical Steel Coils of sheet prime of relevant thickness	695.90MT inclusive of 1% wastage

Note: Width of export product will be less than width of imported coils.

RA concerned may take suitable consequential action accordingly.

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Location: DGFT(HQ)

Case No.	182 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000214AM23
RA File Number	10AX04000014 AM23
Licence No and Date	1011001031/13/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	183 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	GARG ASSOCIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000218AM23
RA File Number	05AX04001415 AM22
Licence No and Date	0511011863/13/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	184 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000221AM23
RA File Number	34AX04000039 AM23
Licence No and Date	3411002122/13/04/2022
Norms Committee Decision:	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	185 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000232AM23
RA File Number	02AX04000025 AM23
Licence No and Date	0211002255/13/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	186 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MERCURY INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000235AM23
RA File Number	06AX04000020 AM23
Licence No and Date	0611001286/13/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	187 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000330AM23

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA File Number	07AX04000546 AM22
Licence No and Date	0711003741/19/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments.

The case stands deferred.

Case No.	188 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000334AM23
RA File Number	07AX04000036 AM23
Licence No and Date	0711003754/20/04/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	189 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000344AM23
RA File Number	02AX04000030 AM23
Licence No and Date	0211002283/20/04/2022

Norms Committee Decision:

Case deferred for comments of TE.

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Location: DGFT(HQ)

Case No.	190 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VIVA COMPOSITE PANEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004037AM23
RA File Number	03AX04000314 AM23
Licence No and Date	0311014091/22/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	191 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VIVA COMPOSITE PANEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004038AM23
RA File Number	03AX04000315 AM23
Licence No and Date	0311014093/22/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	192 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000647AM23
RA File Number	05AX04000129 AM23
Licence No and Date	0511012306/06/05/2022
Norms Committee Decision:	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminders on 10.12.2022, 25.12.2022 & 09.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 11.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	193 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000648AM23
RA File Number	05AX04000349 AM23
Licence No and Date	0511012307/06/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminders on 10.12.2022, 25.12.2022 & 09.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 11.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	194 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000814AM23
RA File Number	04AX04000066 AM23
Licence No and	0411003297/17/05/2022

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Date	

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	195 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000855AM23
RA File Number	04AX04000126 AM23
Licence No and Date	0411003305/18/05/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	196 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000841AM23
RA File Number	07AX04000064 AM23
Licence No and Date	0711003998/18/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant’s reply has been received on

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments.

The case stands deferred.

Case No.	197 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000872AM23
RA File Number	03AX04000485 AM23
Licence No and Date	0311014837/19/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	198 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000917AM23
RA File Number	04AX04000122 AM23
Licence No and Date	0411003339/20/05/2022

Norms Committee Decision:

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	199 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000889AM23
RA File Number	07AX04000179 AM23
Licence No and Date	0711004038/20/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** along with following information/documents in the forthcoming NC meeting as per comments given by the TE:

1. Uniform wastage of 8% is shown in all glass fibre items and 7% wastage is shown in all chemical items which are not possible since it depend upon profile of blade and specification of chemical item.
2. Percentage of non-volatile matter shown as nil in certain import item which seems to be wrong. Please clarify.
3. Specification of chemical items and cutting pattern of glass fibre.

The case stands deferred.

Case No.	200 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00000892AM23
RA File Number	09AX04000106 AM23
Licence No and Date	0911003031/20/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. A copy of complete set of application (ANF-4A) along with all the relevant documents.

The case stands deferred.

Case No.	201 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	KALZIP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000895AM23
RA File Number	05AX04000428 AM23
Licence No and Date	0511012683/20/05/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	202 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000911AM23
RA File Number	04AX04000120 AM23
Licence No and Date	0411003331/20/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.).

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Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	203 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000913AM23
RA File Number	04AX04000121 AM23
Licence No and Date	0411003334/20/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 20.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	204 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000916AM23
RA File Number	04AX04000125 AM23
Licence No and Date	0411003338/20/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	205 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000963AM23
RA File Number	07AX04000196 AM23
Licence No and Date	0711004081/24/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	206 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000964AM23
RA File Number	07AX04000241 AM23
Licence No and Date	0711004082/24/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Case No.	207 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00000974AM23
RA File Number	08AX04000076 AM23
Licence No and Date	0811004998/24/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	208 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	EMMVEE PHOTOVOLTAIC POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001011AM23
RA File Number	07AX04000178 AM23
Licence No and Date	0711004106/26/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	209 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001041AM23
RA File Number	04AX04000148 AM23
Licence No and Date	0411003392/27/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Case No.	210 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001094AM23
RA File Number	52AX04000130 AM23
Licence No and Date	5211002563/31/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	211 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001096AM23
RA File Number	34AX04000191 AM23
Licence No and Date	3411002323/31/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	212 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001089AM23
RA File Number	07AX04000274 AM23
Licence No and Date	0711004139/31/05/2022
Norms Committee Decision:	

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Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	213 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001093AM23
RA File Number	52AX04000128 AM23
Licence No and Date	5211002562/31/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	214 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001126AM23
RA File Number	34AX04000192 AM23
Licence No and Date	3411002324/01/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	215 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001127AM23
RA File Number	34AX04000173 AM23

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Licence No and Date	3411002306/01/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	216 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001140AM23
RA File Number	07AX04000223 AM23
Licence No and Date	0711004154/01/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	217 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	218 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

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Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001153AM23
RA File Number	13AX04000059 AM23
Licence No and Date	1311001249/02/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments.

The case stands deferred.

Case No.	219 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001160AM23
RA File Number	05AX04000577 AM23
Licence No and Date	0511012966/02/06/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	220 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001177AM23
RA File Number	03AX04000935 AM23
Licence No and Date	0311015232/03/06/2022

Norms Committee Decision:

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	221 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001258AM23
RA File Number	07AX04000335 AM23
Licence No and Date	0711004252/08/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	222 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004378AM23
RA File Number	03AX04001066 AM23
Licence No and Date	0311015507/15/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	223 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001656AM23
RA File Number	02AX04000167 AM23

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Licence No and Date	0211002610/24/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminders on 10.12.2022, 25.12.2022 & 09.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 11.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	224 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001692AM23
RA File Number	02AX04000170 AM23
Licence No and Date	0211002618/27/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminders on 10.12.2022, 25.12.2022 & 09.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 11.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	225 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001725AM23

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

RA File Number	04AX04000296 AM23
Licence No and Date	0411003553/28/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminders on 10.12.2022, 25.12.2022 & 09.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 11.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	226 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00001768AM23
RA File Number	04AX04000297 AM23
Licence No and Date	0411003567/30/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminders on 10.12.2022, 25.12.2022 & 09.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 11.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	227 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	METALLOYS RECYCLING LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00002006AM23
RA File Number	03AX04002189 AM23
Licence No and Date	0311016312/13/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has submitted reply but did not furnish the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	228 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM REVIW00004485AM23
RA File Number	03AX04002021 AM23
Licence No and Date	0311016357/15/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	229 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Party Name	ASTRABITE LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002091AM23
RA File Number	03AX04001898 AM23
Licence No and Date	0311016395/15/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminders on 10.12.2022, 25.12.2022 & 09.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 11.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	230 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002107AM23
RA File Number	03AX04002203 AM23
Licence No and Date	0311016410/18/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	231 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002129AM23
RA File Number	03AX04002322 AM23
Licence No and Date	0311016437/19/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	232 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SHARPWIRE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002151AM23
RA File Number	04AX04000364 AM23
Licence No and Date	0411003670/19/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	233 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002169AM23
RA File Number	03AX04002362 AM23
Licence No and Date	0311016483/21/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/1/2022-TSW dated 26.09.2022 received via email dated 26.09.2022. **Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.**	

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This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA concerned may take suitable consequential action accordingly.

Case No.	234 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002192AM23
RA File Number	04AX04000367 AM23
Licence No and Date	0411003695/21/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	235 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002196AM23
RA File Number	06AX04000146 AM23
Licence No and Date	0611001485/21/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	236 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002200AM23

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA File Number	52AX04001584 AM23
Licence No and Date	5211002874/22/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	237 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002215AM23
RA File Number	09AX04000254 AM23
Licence No and Date	0911003383/22/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	238 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002310AM23
RA File Number	02AX04000232 AM23
Licence No and Date	0211002764/27/07/2022
Norms Committee Decision:	

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminders on 10.12.2022, 25.12.2022 & 09.01.2023 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 11.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	239 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002591AM23
RA File Number	03AX04002576 AM23
Licence No and Date	0311017098/11/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	240 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002595AM23
RA File Number	52AX04001602 AM23
Licence No and Date	5211003016/11/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	241 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002605AM23
RA File Number	03AX04002614 AM23
Licence No and Date	0311017128/11/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 31.10.2022 followed by reminders on 15.11.2022 & 30.11.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	242 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	OETIKER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002636AM23
RA File Number	03AX04002742 AM23
Licence No and Date	0311017154/12/08/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	243 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED

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This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002648AM23
RA File Number	07AX04000700 AM23
Licence No and Date	0711004973/16/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** along with following information/documents in the forthcoming NC meeting as per comments given by the TE:

1. Uniform wastage of 8% is shown in all glass fibre items and 7% wastage is shown in all chemical items which are not possible since it depend upon profile of blade and specification of chemical item.
2. Percentage of non-volatile matter shown as nil in certain import item which seems to be wrong. Please clarify.
3. Specification of chemical items and cutting pattern of glass fibre.

The case stands deferred.

Case No.	244 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002679AM23
RA File Number	05AX04001402 AM23
Licence No and Date	0511014333/17/08/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	245 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002665AM23

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments. The case stands deferred.	

Case No.	246 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DIWAKAR ENTERPRISES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002670AM23
RA File Number	05AX04001279 AM23
Licence No and Date	0511014315/17/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has furnished the reply and the Committee decided to refer the case to concerned TE. The case stands deferred.	

Case No.	247 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002689AM23
RA File Number	03AX04002791 AM23
Licence No and Date	0311017323/18/08/2022
Norms Committee Decision:	

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This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	248 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002694AM23
RA File Number	07AX04000566 AM23
Licence No and Date	0711005066/20/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	249 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002715AM23
RA File Number	52AX04001610 AM23
Licence No and Date	5211003061/22/08/2022

Norms Committee Decision:

Case deferred for comments of TE.

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	250 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002726AM23
RA File Number	04AX04000451 AM23
Licence No and Date	0411003843/22/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	251 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002736AM23
RA File Number	07AX04000718 AM23
Licence No and Date	0711005077/23/08/2022

Norms Committee Decision:

Case deferred for comments of TE.

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	252 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002740AM23
RA File Number	07AX04000721 AM23
Licence No and Date	0711005080/23/08/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	253 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	KL HI-TECH SECURE PRINT LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002804AM23
RA File Number	09AX04000469 AM23
Licence No and Date	0911003549/26/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that MeitY informed via email dated 04.02.2023 that the applicant has confirmed via email dated 06.01.2023 that they have not utilized the subject AA as the relative Export Order has been cancelled by the buyer. Hence, the licence is under process of cancellation/Approval. Therefore, the Committee decided to confirm it from the applicant.

The case stands deferred.

Case No.	254 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002812AM23
RA File Number	34AX04000503 AM23
Licence No and Date	3411002694/26/08/2022

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

Norms Committee Decision: Case deferred for comments of TE.

Case No.	255 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002792AM23
RA File Number	07AX04000745 AM23
Licence No and Date	0711005101/26/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** along with following information/documents in the forthcoming NC meeting as per comments given by the TE:

1. Uniform wastage of 8% is shown in all glass fibre items and 7% wastage is shown in all chemical items which are not possible since it depend upon profile of blade and specification of chemical item.
2. Percentage of non-volatile matter shown as nil in certain import item which seems to be wrong. Please clarify.
3. Specification of chemical items and cutting pattern of glass fibre.

The case stands deferred.

Case No.	256 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022

Norms Committee Decision:

Case deferred for comments of TE.

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

Case No.	257 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002828AM23
RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet)
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
5. Justification of wastage, if any.
6. To provide the per unit requirement in excel sheet.

The case stands deferred.

Case No.	258 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002852AM23
RA File Number	52AX04001622 AM23
Licence No and Date	5211003136/30/08/2022

Norms Committee Decision:

Case deferred for comments of TE.

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Location: DGFT(HQ)

Case No.	259 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002874AM23
RA File Number	03AX04002834 AM23
Licence No and Date	0311017589/01/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	260 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002892AM23
RA File Number	52AX04001627 AM23
Licence No and Date	5211003154/01/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the comments of the TE. The case stands deferred.	

Case No.	261 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TRANS ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002913AM23
RA File Number	04AX04000493 AM23
Licence No and	0411003892/02/09/2022

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Date	
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	262 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002915AM23
RA File Number	08AX04000913 AM23
Licence No and Date	0811005883/02/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	263 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002911AM23
RA File Number	05AX04001572 AM23
Licence No and Date	0511014610/02/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	264 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MITTER FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023

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HQ File Number	HQRNORM APPLY 00002958AM23
RA File Number	30AX04000231 AM23
Licence No and Date	3011002554/06/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	265 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002963AM23
RA File Number	07AX04000817 AM23
Licence No and Date	0711005173/06/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	266 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002968AM23
RA File Number	52AX04001629 AM23
Licence No and Date	5211003190/06/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Reason: santoshk.dubey@nic.in
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Case No.	267 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00002974AM23
RA File Number	04AX04000497 AM23
Licence No and Date	0411003911/07/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	268 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00003992AM23
RA File Number	05AX04002159 AM23
Licence No and Date	0511015550/01/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	269 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004001AM23
RA File Number	03AX04003800 AM23
Licence No and Date	0311018986/01/11/2022
Norms Committee Decision:	

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Case deferred for comments of TE.

Case No.	270 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004042AM23
RA File Number	02AX04000423 AM23
Licence No and Date	0211003271/03/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/131/2019-TSW dated 06.01.2023 received via email dated 06.01.2023 as under:

1. Net weight of export item may be specified as 50550Kgs.
2. Taking clue from SION C-1189, the quantity of import item at Sl. No. 1 may be allowed as 1.02Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	271 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004095AM23
RA File Number	03AX04003891 AM23
Licence No and Date	0311019041/07/11/2022

Norms Committee Decision:

Case deferred for comments of TE.

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Location: DGFT(HQ)

Case No.	272 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004099AM23
RA File Number	07AX04001132 AM23
Licence No and Date	0711005629/07/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** along with following information/documents in the forthcoming NC meeting as per comments given by the TE:

1. Uniform wastage of 8% is shown in all glass fibre items and 7% wastage is shown in all chemical items which are not possible since it depend upon profile of blade and specification of chemical item.
2. Percentage of non-volatile matter shown as nil in certain import item which seems to be wrong. Please clarify.
3. Specification of chemical items and cutting pattern of glass fibre.

The case stands deferred.

Case No.	273 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004100AM23
RA File Number	07AX04001131 AM23
Licence No and Date	0711005630/07/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** along with following information/documents in the forthcoming NC meeting as per comments given by the TE:

1. Uniform wastage of 15% is shown in all glass fibre item and 7% wastage is shown in all chemical items which is not possible since it depend upon profile of blade and spec of chemical item
2. Percentage of non-volatile matter shown as nil in certain import item which seems to be wrong. Please clarify.

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Location: DGFT(HQ)

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3. Specification of chemical items and cutting pattern of glass fibre.

The case stands deferred.

Case No.	274 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004231AM23
RA File Number	02AX04000432 AM23
Licence No and Date	0211003300/09/11/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	275 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004270AM23
RA File Number	32AX04000339 AM23
Licence No and Date	3211003924/10/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. DES-2/3211003924/2022-TSW dated 20.01.2023 given via email dated 20.01.2023 as under:

ITCHS Code	**Export Item**	**Export Quantity**	**ITCHS Code**	**Import Item**	**Recommended Quantity**
85041090	Transformers (Part No. 2830)	1000 Number	72251920	CRGO Steel	2% wastage allowed on net content basis in the export item

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RA concerned may take suitable consequential action accordingly.

Case No.	276 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004271AM23
RA File Number	31AX04000224 AM23
Licence No and Date	3111001800/10/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Coloured Drawing of each part of the Aircraft Structure, which could indicate the weight of Raw material and finished weight.
2. Wastage at each stage of operation, which could justify the wastage claimed as per Appendix 4E.
3. Reasons for higher wastage and need for imported Stainless Steel Bars of various Diameters & weights for export of 655 Kgs SS Parts of Aircraft Structure.
4. A detailed note of the process. Separate quantity of each export product wherein the various diameters SS Bars& Rods would be required.

The case stands deferred.

Case No.	277 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004278AM23
RA File Number	05AX04002192 AM23
Licence No and Date	0511015745/10/11/2022

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Location: DGFT(HQ)

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Norms Committee Decision: Case deferred for comments of TE.

Case No.	278 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004279AM23
RA File Number	05AX04002173 AM23
Licence No and Date	0511015681/10/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW dated 23.12.2022 received via email dated 23.12.2022. **Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.** RA concerned may take suitable consequential action accordingly.	

Case No.	279 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004261AM23
RA File Number	03AX04004001 AM23
Licence No and Date	0311019125/10/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	280 / NC/2/MEET/Jan/202223/21

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Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004263AM23
RA File Number	03AX04003961 AM23
Licence No and Date	0311019129/10/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/112/2020-TSW dated 28.12.2022 received via email dated 28.12.2022.

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	281 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004269AM23
RA File Number	04AX04000698 AM23
Licence No and Date	0411004420/10/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	282 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023

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HQ File Number	HQRNORM APPLY 00004308AM23
RA File Number	05AX04002329 AM23
Licence No and Date	0511015791/11/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	283 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004281AM23
RA File Number	05AX04002280 AM23
Licence No and Date	0511015747/11/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	284 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004293AM23
RA File Number	07AX04001163 AM23
Licence No and Date	0711005677/11/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet)
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)

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4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
5. Justification of Wastage.
6. To provide the per unit requirement in excel sheet.

The case stands deferred.

Case No.	285 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004306AM23
RA File Number	07AX04001192 AM23
Licence No and Date	0711005687/11/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** along with following information/documents in the forthcoming NC meeting as per comments given by the TE:

1. Uniform wastage of 15% is shown in all glass fibre items and 7% wastage is shown in all chemical items which are not possible since it depend upon profile of blade and specification of chemical item.
2. Percentage of non-volatile matter shown as nil in certain import item which seems to be wrong. Please clarify.
3. Specification of chemical items and cutting pattern of glass fibre.

The case stands deferred.

Case No.	286 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004307AM23
RA File Number	07AX04001193 AM23
Licence No and Date	0711005688/11/11/2022
Norms Committee Decision:	

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

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The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** along with following information/documents in the forthcoming NC meeting as per comments given by the TE:

1. Uniform wastage of 15% is shown in all glass fibre items and 7% wastage is shown in all chemical items which is not possible, since it depend upon profile of blade and specification of chemical item.
2. Percentage of non-volatile matter shown as nil in certain import item which seems to be wrong. Please clarify.
3. Specification of chemical items and cutting pattern of glass fibre.

The case stands deferred.

Case No.	287 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AGRAWAL RENEWABLE ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004331AM23
RA File Number	03AX04003193 AM23
Licence No and Date	0311019182/14/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	288 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BHUJ POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004371AM23
RA File Number	05AX04002363 AM23
Licence No and Date	0511015834/15/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

1. Coloured Drawing of each part of each export product, which could indicate the weight of raw material required and also the weight of the finished product.
2. Wastage at each stage of operation, which could justify the wastage claimed as per Appendix 4E.
3. A detailed note of the process.
4. Size of the Hot Rolled Seamless Tubes and Pipes and weight thereof.
5. Grade of Hot Rolled Seamless Tubes and Pipes. A copy of the Mill Test Certificate may also be attached.

The case stands deferred.

Case No.	289 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004372AM23
RA File Number	07AX04001162 AM23
Licence No and Date	0711005700/15/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
5. Justification of Wastage.
6. To provide the per unit requirement in excel sheet.

The case stands deferred.

Case No.	290 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004373AM23
RA File Number	07AX04001161 AM23
Licence No and Date	0711005701/15/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
5. Justification of Wastage.
6. To provide the per unit requirement in excel sheet.

The case stands deferred.

Case No.	291 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004374AM23
RA File Number	31AX04000232 AM23
Licence No and Date	3111001813/15/11/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	292 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred

Signature Not Verified

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Party Name	WILSON POWER AND DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004395AM23
RA File Number	04AX04000734 AM23
Licence No and Date	0411004463/16/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant has mentioned in Appendix-4E that they have applied the subject AA under Self-Declaration Under Para -4.07 of HBP but in Chartered Engineer Certificate (Appendix-4K), it is on Self-Ratification Scheme under Para-4.07A. Therefore, the Committee decided to seek **clarification** from the applicant whether proposal is under Self-Declaration Scheme (4.07) or Self-Ratification Scheme (4.07A) of HBP.

The case stands deferred.

Case No.	293 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004396AM23
RA File Number	04AX04000720 AM23
Licence No and Date	0411004464/16/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	294 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004397AM23
RA File Number	04AX04000732 AM23
Licence No and Date	0411004465/16/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	295 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004403AM23
RA File Number	03AX04004160 AM23
Licence No and Date	0311019271/16/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	296 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004382AM23
RA File Number	08AX04001254 AM23
Licence No and Date	0811006451/16/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	297 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004394AM23
RA File Number	04AX04000703 AM23
Licence No and Date	0411004462/16/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	298 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004425AM23
RA File Number	52AX04001688 AM23
Licence No and Date	5211003596/17/11/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	299 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004426AM23

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA File Number	07AX04001159 AM23
Licence No and Date	0711005716/17/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
5. Justification of Wastage.
6. To provide the per unit requirement in excel sheet.
7. Share the details in excel sheet in the below format:

Export Item Sl. No.	Export Item	Export Item Description	Qty of Export Item (Nos)	Import SL. No.	Component Item	Component Description	Import Item Category	UOM	Per unit Quantity without wastage	Wastage Claimed (%)	Qty applied for as per Advance Authorization

The case stands deferred.

Case No.	300 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004427AM23
RA File Number	07AX04001160 AM23
Licence No and Date	0711005717/17/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).

Signature Not Verified

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Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
5. Justification of Wastage.
6. To provide the per unit requirement in excel sheet.
7. Share the details in excel sheet in the below format:

Export Item Sl. No.	Export Item	Export Item Description	Qty of Export Item (Nos)	Import SL. No.	Component Item	Component Description	Import Item Category	UOM	Per unit Quantity without wastage	Wastage Claimed (%)	Qty applied for as per Advance Authorization

The case stands deferred.

Case No.	301 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004434AM23
RA File Number	02AX04000466 AM23
Licence No and Date	0211003354/17/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	302 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004419AM23
RA File Number	04AX04000719 AM23

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Licence No and Date	0411004474/17/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	303 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004435AM23
RA File Number	02AX04000467 AM23
Licence No and Date	0211003355/17/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	304 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004422AM23
RA File Number	52AX04001690 AM23
Licence No and Date	5211003593/17/11/2022

Norms Committee Decision:

Signature Not Verified

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	305 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004423AM23
RA File Number	52AX04001687 AM23
Licence No and Date	5211003595/17/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	306 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004424AM23
RA File Number	52AX04001689 AM23
Licence No and Date	5211003583/17/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	307 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004454AM23

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Date: 14-Mar-2023 18:01:00
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Location: DGFT(HQ)

RA File Number	04AX04000753 AM23
Licence No and Date	0411004480/18/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	308 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004463AM23
RA File Number	02AX04000469 AM23
Licence No and Date	0211003360/18/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	309 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004464AM23
RA File Number	34AX04000726 AM23
Licence No and Date	3411003018/18/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	310 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004465AM23
RA File Number	34AX04000724 AM23
Licence No and Date	3411003019/18/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	311 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004439AM23
RA File Number	08AX04001284 AM23
Licence No and Date	0811006467/18/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	312 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VIDYA WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	313 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	CLASS INDIA COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004444AM23
RA File Number	30AX04000345 AM23
Licence No and Date	3011002818/18/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) on BO Portal as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets (Size100 mm To 250 mm)	130.00 MT	74040022	Brass Scrap (Honey)	137.80MT with 6% wastage on the net weight of the export product.

Note: Composition/grade of item of import to match with export item.

RA concerned may take suitable consequential action accordingly.

Case No.	314 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004453AM23
RA File Number	03AX04002426 AM23
Licence No and Date	0311019348/18/11/2022

Norms Committee Decision:

Case deferred for comments of TE.

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Location: DGFT(HQ)

Case No.	315 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	KRYFS POWER COMPONENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004473AM23
RA File Number	03AX04004126 AM23
Licence No and Date	0311019365/19/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	316 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004489AM23
RA File Number	03AX04004168 AM23
Licence No and Date	0311019369/20/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	317 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004488AM23
RA File Number	03AX04004199 AM23
Licence No and Date	0311019368/20/11/2022
Norms Committee Decision:	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	318 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004501AM23
RA File Number	03AX04004155 AM23
Licence No and Date	0311019386/21/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	319 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	J M INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004514AM23
RA File Number	31AX04000228 AM23
Licence No and Date	3111001823/21/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	320 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004520AM23
RA File Number	04AX04000745 AM23

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Licence No and Date	0411004489/22/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	321 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004541AM23
RA File Number	08AX04001372 AM23
Licence No and Date	0811006522/22/11/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	322 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004546AM23
RA File Number	03AX04004215 AM23
Licence No and Date	0311019449/23/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/112/2020-TSW dated 16.01.2023 received via email dated 16.01.2023.

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

Signature Not Verified

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA concerned may take suitable consequential action accordingly.

Case No.	323 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004548AM23
RA File Number	07AX04001250 AM23
Licence No and Date	0711005760/23/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the applicant for **personal hearing** along with following information/documents in the forthcoming NC meeting as per comments given by the TE:

1. Uniform wastage of 15% is shown in all glass fibre items and 7% wastage is shown in all chemical items which are not possible since it depend upon profile of blade and specification of chemical item.
2. Percentage of non-volatile matter shown as nil in certain import item which seems to be wrong. Please clarify.
3. Specification of chemical items and cutting pattern of glass fibre.

The case stands deferred.

Case No.	324 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004549AM23
RA File Number	07AX04001249 AM23
Licence No and Date	0711005761/23/11/2022

Norms Committee Decision:

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

Case deferred for comments of TE.

Case No.	325 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004562AM23
RA File Number	03AX04004176 AM23
Licence No and Date	0311019472/24/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Size of conductors in cables along with quantities of cables in Kms, conductor size wise.
2. Total requirement of each raw material, export product wise, in a tabular form.
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Net weight per KM of each Cable.
5. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.

The case stands deferred.

Case No.	326 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004569AM23
RA File Number	07AX04001255 AM23
Licence No and Date	0711005766/24/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

Signature Not Verified

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 14-Mar-2023.

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet)
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
5. Justification of wastage.
6. To provide the per unit requirement in excel sheet.
7. Brief note about the export products.

The case stands deferred.

Case No.	327 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004585AM23
RA File Number	08AX04001430 AM23
Licence No and Date	0811006533/24/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

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Location: DGFT(HQ)

Case No.	328 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004586AM23
RA File Number	08AX04001422 AM23
Licence No and Date	0811006534/24/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	329 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004588AM23
RA File Number	07AX04001254 AM23
Licence No and Date	0711005777/24/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
5. Justification of Wastage.
6. To provide the per unit requirement in excel sheet.
7. Share the details in excel sheet in the below format:

Export Item Sl. No.	Export Item	Export Item Description	Qty of Export Item (Nos)	Import SL. No.	Component Item	Component Description	Import Item Category	UOM	Per unit Quantity without wastage	Wastage Claimed (%)	Qty applied for as per Advance Authorization

The case stands deferred.

Case No.	330 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004609AM23
RA File Number	02AX04000479 AM23
Licence No and Date	0211003387/25/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

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Date: 14-Mar-2023 18:01:00
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Location: DGFT(HQ)

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Case No.	331 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004616AM23
RA File Number	32AX04000372 AM23
Licence No and Date	3211004004/25/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. DES-2/3211004004/2023-TSW dated 20.01.2023 given via email dated 23.01.2023 as under:

ITCHS Code	**Export Item**	**Export Quantity**	**ITCHS Code**	**Import Item**	**Recommended Quantity**
85041090	Transformers (Part No. 2830)	2825 Number	72251920	CRGO Steel	2% wastage allowed on net content basis in the export item

RA concerned may take suitable consequential action accordingly.

Case No.	332 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VALEO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004606AM23
RA File Number	04AX04000645 AM23
Licence No and Date	0411004516/25/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
5. Justification of Wastage.
6. To provide the per unit requirement in excel sheet.
7. Share the details in excel sheet in the below format:

Export Item Sl. No.	Export Item	Export Item Description	Qty of Export Item (Nos)	Import SL. No.	Component Item	Component Description	Import Item Category	UOM	Per unit Quantity without wastage	Wastage Claimed (%)	Qty applied for as per Advance Authorization

The case stands deferred.

Case No.	333 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004607AM23
RA File Number	31AX04000243 AM23
Licence No and Date	3111001843/25/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	334 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004608AM23
RA File Number	05AX04002473 AM23

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Licence No and Date	0511016023/25/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	335 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004631AM23
RA File Number	08AX04001326 AM23
Licence No and Date	0811006552/28/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Brief note about the export product. The case stands deferred.	

Case No.	336 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004637AM23
RA File Number	07AX04001253 AM23
Licence No and Date	0711005802/28/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Case No.	337 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004642AM23
RA File Number	04AX04000774 AM23
Licence No and Date	0411004537/28/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	338 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004649AM23
RA File Number	34AX04000781 AM23
Licence No and Date	3411003031/28/11/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	339 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004650AM23
RA File Number	06AX04000254 AM23
Licence No and Date	0611001728/28/11/2022

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Date: 14-Mar-2023 18:01:00
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	340 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004693AM23
RA File Number	07AX04001286 AM23
Licence No and Date	0711005819/29/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. No of tinplate containers produced from coil and weight of each container.
5. Justification for 2 % wastage during the process of coating along reduction in thickness, if any.
6. No of strips cut from sheet and its dimension.
7. Scrap sale invoice.
8. Different values of wastage mentioned in Appendix-4E, ANF-4A and flow chart, wastage claimed may be mentioned clearly along with break up at different stages including scrap.
9. Photograph and video of the manufacturing process.

The case stands deferred.

Case No.	341 / NC/2/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00004676AM23
RA File Number	05AX04002492 AM23
Licence No and Date	0511016077/29/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW dated 16.01.2023 received via email dated 16.01.2023.

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	342 / NC/2/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004704AM23
RA File Number	09AX04000401 AM23
Licence No and Date	0911004055/30/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	343 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred

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Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004708AM23
RA File Number	03AX04003734 AM23
Licence No and Date	0311019625/30/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	344 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004779AM23
RA File Number	34AX04000727 AM23
Licence No and Date	3411003074/02/12/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	345 / NC/2/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 21 and 07/02/2023
HQ File Number	HQRNORM APPLY 00004781AM23
RA File Number	34AX04000725 AM23
Licence No and Date	3411003076/02/12/2022
Norms Committee Decision: Case deferred for comments of TE.	

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